

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1375
ANSWERED ON:30.07.2003
EXTRADITION TREATY WITH PAKISTAN
CHANDRA NATH SINGH;M.V.V.S MURTHI

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether India has signed an extradition treaty with Pakistan;
- (b) if so, the details thereof;
- (c) whether the Government have handed over a list of wanted terrorists/gangsters to Pakistan for their extradition ; and
- (d) if so, the details in this regard alongwith the reaction of Pakistan thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH)

(a) No.

(b) Does not arise.

(c) & (d) In the past, India had on a number of occasions sought the return of fugitives from Indian lawand terrorists operating from Pakistan. However, Pakistani authorities had not been cooperative.

In the aftermath of December 13, 2001 terrorist attack on the Parliament, Government had, on 31st December 2001, handed over to Pakistan a consolidated list of 20 fugitives from law, known to be residing in Pakistan with the request that they be apprehended and handed over to India. It was pointed out to Pakistan, that 15 of the criminals in the list already had Interpol Red Corner notices issued against them which also provided Pakistan sufficient basis to take action against them. The list includes individuals responsible for heinous crimes such as the Mumbai bomb blast in 1993, the hijacking of IC 814 to Kandahar and the attack on India's Parliament on December 13, 2001.

Pakistan has not responded positively to this request. The President of Pakistan, on January 12, 2002 stated that there was no question of the Pakistani authorities handing over any Pakistani national to India. As regards the presence of non-Pakistani nationals, the President stated that Pakistan had not given asylum to any such person.